

IOL Chemicals and Pharmaceuticals Limited
CIN: L24116PB1986PLC007030
Regd Office: Village & Post Office Handiyya, Fatehgarh Channa Road, Barnala, 148107, Punjab (India)

Corporate Office: 85 Industrial Area 'A', Ludhiana-141001
Tel: +91-161-4560500
E-mail: contact@iolcp.com, Website: www.iolcp.com

**NOTICE TO SHAREHOLDERS
RE-LAUNCH OF SECOND 100-DAY CAMPAIGN
"SAKSHAM NIVESHAK"**

In alignment with the initiative of the Investor Education and Protection Fund Authority (IEPFA), IOL Chemicals and Pharmaceuticals Limited is pleased to announce the re-launch of the **Second 100-Day Campaign "Saksham Niveshak"**, commencing from **1st April 2026 to 9th July 2026**.

This campaign focuses on shareholders whose dividends remain unclaimed, with special emphasis on KYC update and related compliance requirements.

OBJECTIVES OF THE CAMPAIGN:

- **Direct Settlement of Dividends:**
Facilitating payment of unclaimed or unpaid dividends directly to rightful shareholders
- **KYC Compliance:**
Assisting shareholders in updating essential KYC details including Bank Account Mandate, PAN, Nomination, Email ID, Mobile Number, and Address in accordance with applicable SEBI requirements
- **Prevention of IEPF Transfers:**
Enabling shareholders to take timely action to avoid transfer of shares and dividends to the Investor Education and Protection Fund Authority (IEPFA)

Shareholders who have not claimed their dividend are requested to contact the Company's Registrar and Share Transfer Agent ("RTA") viz. **M/s Alankit Assignments Limited, 4E/2, Jhandewalan Extension, New Delhi 110055, Phone: +91-11-4254 1234, Email: rt@alankit.com**. The details of unclaimed / unpaid dividend are available on company's website: www.iolcp.com

For Shareholders holding shares in Physical Form:
Submit ISR-1 and other applicable forms as per SEBI circulars along with self-attested PAN, address proof, cancelled cheque and nomination form

For Shareholders holding shares in Demat Form:
Kindly contact your Depository Participant (DP) for updating KYC details

Shareholders are advised to update their bank account details and KYC promptly before **9th July 2026** to ensure smooth receipt of dividends and to prevent their shares/dividends from being transferred to the IEPF Authority

for IOL Chemicals and Pharmaceuticals Limited
Sd/- **Abhay Raj Singh**
Place : Ludhiana
Date : 09.04.2026 **Sr Vice President & Company Secretary**

**CR NO. 32
IN THE BOMBAY CITY CIVIL COURT AT BOMBAY**
COMMERCIAL SUMMARY SUIT NO. 515 OF 2025
(Under order V Rule 20 (1-A) of the Code of Civil Procedure of 1908)
Plaint lodged on : 27/01/2025
Plaint admitted on : 20/09/2025

SUMMONS to answer plaint Under section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.

Union Bank of India (Corporation Bank) a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having their having its Union Bank Building, 6th Floor, 66/80 Mumbai Samachar Marg, Fort, Mumbai 400 023 and a Branch Office amongst others at 1 Mumbai Shivaji Park, 127 Mammal Tank Road Takalwadio Barkha Cinema Bldg Opp Star City Cinema Mahim West Mumbai 400016 represented through its Senior Manager, Mr. Santosh Balaji Bagwe, age 52 years. **Plaintiff**

Versus

1. M/s. AK Fashion Address at:- Room No 504 Ghas Bazar Bandra East Near Gate No 18 Mumbai Maharashtra 400051.
2. Prop. Mr. Mohammed Ali Rafique Shaikh, Age: 29 Years, Occ: Business Address At:- 13 E Latd Dudhwala Chawl, Naupada Bridge Bandra East Vtc Mumbai Maharashtra 400051. **Defendant**

WHEREAS the above-named Plaintiff/s has instituted a suit in the Honorable Court against the above-named Defendant under Rule 2 of Order XXXVII of the Code of Civil Procedure, 1908.

A. The Plaintiff, therefore, prays:-

a. That this Hon'ble Court be pleased to pass an order and decree against the Defendants, jointly and severally, to pay to the Plaintiff the sum of **Rs.4,95,793.46/- (Rupees Four Lakh Ninety-Five Thousand Seven Hundred and Ninety-Three and Forty-Six Paise Only)** along with future interest @ 12.00% + 200% Plus uncharged Interest and Penal Interest from the date of NPA till realization from the date of filing the suit till the date of payment/realization as per the Particulars of Claim i.e. Exhibit "J" annexed hereto.

b. That the Defendants be directed to pay the cost of this suit.

c. Any further relief in the nature and circumstances of the case may be granted.

You are hereby Summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default where of the Plaintiff/s will be entitled the any time after the expiration of such ten days to obtain a decree for the sum of **Rs.4,95,793.46/- (Rupees Four Lakh Ninety-Five Thousand Seven Hundred and Ninety-Three and Forty-Six Paise Only)** and such sum as prayed for and costs, together with such interest, if any, as the Hon'ble Court may order.

If you cause an appearance to be entered for you, the Plaintiff/s will thereafter serve upon you a Summons for Judgment at the hearing of which you will be entitled to ask the Hon'ble Court for leave to defend the Suit.

Leave to defend may be obtained if you satisfy the Hon'ble Court by affidavit otherwise there is a defense to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.

Given under my hand and the seal of this Hon'ble Court.

Dated this on 04th day of April, 2026

Sd/- **For Registrar
City Civil Court, Bombay.**

Adv Dr Jyoti Patkar, Advocate For Plaintiff, Flat No. 6, 2nd Floor, Building Shantabai Niwas, Opposite Kohinoor Showroom, Manpada Road, Dombivli (East) E-MAIL: advjyotipatkar27@gmail.com MOB: 8976143130

You are hereby informed that Free Legal Service from the state Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

Advocate for Plaintiff Signature.

NOTE: Next date in this Suit is 16. 06. 2026 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, Gr. Bombay.

**CR NO. 32(Mazgaon)
IN THE BOMBAY CITY CIVIL COURT AT BOMBAY**
COMMERCIAL SUMMARY SUIT NO. 580/2024
(Under order V Rule 20 (1-A) of the Code of Civil Procedure of 1908)
Plaint lodged on : 17/02/2024
Plaint admitted on : 18/06/2024

SUMMONS to answer plaint Under section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.

Union Bank of India, a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having their having its Union Bank Building, 6th Floor, 66/80 Mumbai Samachar Marg, Fort, Mumbai 400 023 and a Branch Office amongst others at Union Bank of India, Forbes Building, Charanjeev Rai Marg, Home Street, Mumbai, Maharashtra, 400001. represented through its Branch Manager, Mr. Rajeev Kumar, age 38 years. **Plaintiff**

Versus

1. M/S Ambashri Tours Travels & 2. Prop. Mr. Maya Prasad Singh Age: 44 Years, Occ: Business. Address at:- Room No. 6, Ambashri Chawl, Vaghralpada Vasai (Ea. Near Bhoidapada, Rajavali Palghar, Maharashtra, 401208. **Defendants**

1. M/S Ambashri Tours Travels & 2. Prop. Mr. Maya Prasad Singh Above named Defendants.
(As per Order dated on 24.02.2026 in presiding in Court Room No. 32 CH. SUM. NO. H.H.J. SHRI S. S. PATIL SAHEB)

WHEREAS the above-named Plaintiff/s has instituted a suit in the Honorable Court against the above-named Defendant under Rule 2 of Order XXXVII of the Code of Civil Procedure, 1908

A. The Plaintiff, therefore, prays:-

a. That this Hon'ble Court be pleased to pass an order and decree against the Defendants, jointly and severally, to pay to the Plaintiff the sum of **Rs. 4,58,845.51/- (Rupees Four Lakh Fifty-Eight Thousand Eight Hundred Forty-Five and Fifty-One Paise Only)** along with future interest @ 10.30% + 2.00% Plus uncharged Interest and Penal Interest from the date of NPA till realization from the date of filing the suit till the date of payment/realization as per the Particulars of Claim i.e. Exhibit "L" annexed hereto.

b. That the Defendants be directed to pay the cost of this suit.

c. Any further relief in the nature and circumstances of the case may be granted.

You are hereby Summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default where of the Plaintiff/s will be entitled the any time after the expiration of such ten days to obtain a decree for the sum of **Rs. 4,58,845.51/- (Rupees Four Lakh Fifty-Eight Thousand Eight Hundred Forty-Five and Fifty-One Paise Only)** and such sum as prayed for and costs, together with such interest, if any, as the Hon'ble Court may order.

If you cause an appearance to be entered for you, the Plaintiff/s will thereafter serve upon you a Summons for Judgment at the hearing of which you will be entitled to ask the Hon'ble Court for leave to defend the Suit

Leave to defend may be obtained if you satisfy the Hon'ble Court by affidavit otherwise there is a defense to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.

Given under my hand and the seal of this Hon'ble Court.

Dated this on 16th day of March, 2026

Sd/- **For Registrar
City Civil Court, Bombay.**

Adv Dr Jyoti Patkar, Advocate For Plaintiff, Flat No. 6, 2nd Floor, Building Shantabai Niwas, Opposite Kohinoor Showroom, Manpada Road, Dombivli (East) E-MAIL: advjyotipatkar27@gmail.com MOB: 8976143130

You are hereby informed that Free Legal Service from the state Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

Advocate for Plaintiff Signature.

NOTE: Next date in this Suit is 27. 04. 2026 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, Gr. Bombay.

**FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ESTIRE RESEARCH & ANALYTICS PRIVATE LIMITED**

1. NAME OF CORPORATE PERSON	Estire Research & Analytics Private Limited
2. DATE OF INCORPORATION OF CORPORATE PERSON	04/10/2011
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Mumbai
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74120MH2011PTC222701
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Office No. 308, Hilton Centre, Plot No. 66, Sector 11, Palm Beach Road, CBD Belapur, Navi Mumbai, Thane - 400614 Maharashtra
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	07/04/2026
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Pankaj Kumar Gupta Regn. no. - IBB/IPA-002/IPN01213/2021-2022/14066 Communication Address: 700, Pocket-A, Opp Flyover Pflor No. 11, Outer Ring Road, Vikas Puri Extn., Tilak Nagar 110018. Registered Address: Flat # 804, Building No.-8, Sector - 2 Raunak City, Kalyan West, Maharashtra - 421301. Email ID: ppankajgupta2011@gmail.com , Telephone: 9716777757
8. LAST DATE FOR SUBMISSION OF CLAIMS	07-05-2026

Notice is hereby given that the Estire Research & Analytics Private Limited has commenced voluntary liquidation on 07-04-2026.

The stakeholders of Estire Research & Analytics Private Limited are hereby called upon to submit a proof of their claims, on or before 07-05-2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

Sd/- Pankaj Kumar Gupta
Liquidator in the matter of Estire Research & Analytics Private Limited
Regn. no. - IBB/IPA-002/IPN01213/2021-2022/14066
AFA: AA2/14066/02/300626/203889 Valid for 30-Jun-26
Date: 10-04-2026
Place: Mumbai

TRADEMARK CAUTION NOTICE

Notice is hereby given to all those concerned in trade and public that our client, Capsugel Switzerland AG, having its office at Muenchensteinerstrasse 38, CH 4002 Basel, Switzerland (the "Client"), is the registered owner of the trademark "Carnipure®" in India and worldwide ("Trademark"), which stands for Carnipure L-carnitine that accelerates exercise recovery, boosts energy and helps improve body composition and weight management (the "Product").

Our Client alone is entitled to use the Trademark or authorise others to use the same, pursuant to a licensing agreement. We are concerned with the recent proliferation of fraudulent and infringing activities by people/organisations who may be trying to make illegal profit by offering their products using the Trademark and thereby causing immense damage to the reputation and goodwill of our Client's Trademark.

It has recently come to the attention of our Client that the packaging of the product being the "Altmetrics L-Carnitine L-Tartrate Tablets" manufactured by Vibes India having its office at No. 19, 19/A, 4th Main, Vajpayee Nagar Chikkalasandra, Bengaluru - 560061 Karnataka, India ("Vibes India") and marketed by Altmetrics Equine Private Limited having its office at No. 50, 3rd Main, 10th Cross, NGEF Layout, 2nd Stage, Nagarbhavi, Bengaluru - 560072 Karnataka, India ("Altmetrics") reflects the Trademark "Carnipure®" on the face of the packaged tablet bottles. Our Client has neither licensed Vibes India nor Altmetrics to use the Trademark. Such unauthorised and malicious use of the Trademark constitutes an infringement of our Client's Trademark and may cause confusion and deception amongst the customers, since Vibes India and Altmetrics are selling their product "Altmetrics L-Carnitine L-Tartrate Tablets" with the Trademark "Carnipure®", without having a valid license to use the Trademark "Carnipure®".

We hereby call upon Vibes India and Altmetrics and/or any other unauthorised user(s) affixing our Client's Trademark of stringent legal, civil / criminal action at their costs. In the event of infringement or violation of our Client's exclusive rights over the aforesaid Trademark, our Client will be forced to initiate appropriate legal action. Therefore, all those concerned are hereby advised to be cautious about any dishonest, malafide or fraudulent practices and immediately discontinue any further use of the Trademark in connection with their business activities.

Dated this 10th day of April 2026

For and on behalf of Capsugel Switzerland AG
Sharudl Amarchand Mangaldas & Co.
Kind Attn: Mr Tarun Rao
23rd floor, Express Towers, Nariman Point, Mumbai 400 021
Ph: +91 22 49335555 Fax: +91 22 49335550
Email: trademarks@AMSSharudl.com

**CR NO. 32 (Mazgaon)
IN THE BOMBAY CITY CIVIL COURT AT BOMBAY**
COMMERCIAL SUMMARY SUIT NO. 100608 OF 2024
(Under order V Rule 20 (1-A) of the Code of Civil Procedure of 1908)
Plaint lodged on : 17/02/2024
Plaint admitted on : 21/06/2024

SUMMONS to answer plaint Under section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.

Union Bank of India Act, 1970 having their having its Union a body corporate constituted under the provisions of the Banking Companies 1 (Acquisition & Transfer of Undertakings) Bank Building, 6th Floor, 66/80 Mumbai Samachar Marg, Fort, Mumbai 400 023) and a Branch Office amongst others at UNION BANK OF INDIA, Wadala East Jupiter Bldg., Shaikh Mistry Road, Metropolitan Springs Compound Mumbai, Maharashtra, 400037, represented through its Branch Head, Mr. Amit Ramrao Deshpande, age 40 years. **Plaintiff**

Versus

1. Mr. Baba Makhdoom Tours And Travels 2. Prop. Mr. Shaikh Mazir Mohd Jakir Age: 29, Occ: Business Address at:- Room No. 105, Killa Compound, 4th Road, Mahim (V) Near Mahim Police Station Maharashtra, Mumbai-400016. **Defendants**

WHEREAS the above-named Plaintiff/s has instituted a suit in the Honorable Court against the above-named Defendant under Rule 2 of Order XXXVII of the Code of Civil Procedure, 1908.

A. The Plaintiff, therefore, prays:-

a. That this Hon'ble Court be pleased to pass an order and decree against the Defendants, jointly and severally, to pay to the Plaintiff the sum of **Rs. 4,29,260.07/- (Rupees Four Lakh Twenty-Nine Thousand Two Hundred and Sixty and Seven Paise Only)** along with future interest @ 10.70% + 2.00% Plus uncharged Interest and Penal Interest from the date of NPA till realization from the date of filing the suit till the date of payment/realization as per the Particulars of Claim i.e. Exhibit "J" annexed hereto.

b. That the Defendants be directed to pay the cost of this suit.

c. Any further relief in the nature and circumstances of the case may be granted.

You are hereby Summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default where of the Plaintiff/s will be entitled the any time after the expiration of such ten days to obtain a decree for the sum of **Rs. 4,29,260.07/- (Rupees Four Lakh Twenty-Nine Thousand Two Hundred and Sixty and Seven Paise Only)** and such sum as prayed for and costs, together with such interest, if any, as the Hon'ble Court may order.

If you cause an appearance to be entered for you, the Plaintiff/s will thereafter serve upon you a Summons for Judgment at the hearing of which you will be entitled to ask the Hon'ble Court for leave to defend the Suit

Leave to defend may be obtained if you satisfy the Hon'ble Court by affidavit otherwise there is a defense to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.

Given under my hand and the seal of this Hon'ble Court.

Dated this on 04th day of April, 2026

Sd/- **For Registrar
City Civil Court, Bombay.**

Adv Dr Jyoti Patkar, Advocate For Plaintiff, Flat No. 6, 2nd Floor, Building Shantabai Niwas, Opposite Kohinoor Showroom, Manpada Road, Dombivli (East) E-MAIL: advjyotipatkar27@gmail.com MOB: 8976143130

You are hereby informed that Free Legal Service from the state Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

Advocate for Plaintiff Signature.

NOTE: Next date in this Suit is 22. 06. 2026 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, Gr. Bombay.

NOTICE

NOTICE is hereby given that Pursuant to Regulation 59(A) of SEBI (Mutual Funds) Regulations, 1996 and Para 5.1 of SEBI Master circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, the half-yearly statement of scheme portfolio for the half year ended March 31, 2026, is hosted on the website of the Kotak Mahindra Mutual Fund viz. www.kotakmf.com and on the website of AMFI viz. www.amfiindia.com.

The unitholders can also submit a request for a physical or electronic copy of the half-yearly statement of scheme portfolio by sending an SMS through registered mobile number on 9167573281 or by calling on 18003091490 / 044-40229101 or by sending an email to mktual@kotak.com or by writing a letter to Kotak Mahindra Asset Management Company Ltd, at the address mentioned below.

**For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund**

Mumbai
April 09, 2026

Sd/- **Authorised Signatory**

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off. Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mktual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

MIRAE ASSET
Mutual Fund

NOTICE CUM ADDENDUM NO. AD/30/2026

Disclosure of Half Yearly Portfolio for the period ended March 31, 2026 for the schemes of Mirae Asset Mutual Fund

NOTICE is hereby given to all investor(s)/unit holder(s) of Mirae Asset Mutual Fund ("the Fund") that in accordance with Regulation 59 (A) of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 and pursuant to Chapter 5 of SEBI Master Circular dated June 27, 2024, the half yearly portfolio for the period ended March 31, 2026 has been hosted on AMC website i.e. www.miraeeasestmf.co.in and on AMFI i.e. www.amfiindia.com.

Investors can request for physical/soft copy of the half yearly portfolio for the half year ended March 31, 2026 through any of the following means:

1. Email: customer@miraeasset.com;
2. Toll free number: 1800-2090-777 (Within India); 022-67800300 (From abroad);
3. SMS 'PORT' to 9289200052 from your registered Mobile number
4. Letter: Written request letter can be sent at KFin Technologies Limited, Karvy Selenium, Tower B, Plot Number 31 & 32, Financial District, Gachibowli, Hyderabad - 500 034.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. Trustee: Mirae Asset Trustee Company Private Limited.

Registered & Corporate Office: 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), ✉ customer@miraeasset.com 🌐 www.miraeeasestmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

NOTICE

JM Financial
MUTUAL FUND

Uploading of half yearly portfolio for the period ended March 31, 2026 for the Schemes of JM Financial Mutual Fund ("The Mutual Fund")

Notice is hereby given that in accordance with Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, the statement of portfolio of the schemes of the Mutual Fund for the half year ended March 31, 2026 have been hosted on the website of the Mutual Fund viz www.jmfinancialmf.com and on the website of AMFI viz www.amfiindia.com.

The Portfolio/s of the respective scheme/s has/have been sent to all the investors whose email ids are registered with us. However, while the investors can refer to any of the above websites for the scheme's portfolio pertaining to their respective investments, they can also request for a physical/ soft copy thereof through any of the following means:

- a) **Telephone:** Call our toll-free number at 1800 1038 345
- b) **E-MAIL:** Send an email to investor@jmf.com
- c) **Letter:** Submit a letter at any of the Investor Service Centres of the Mutual Fund or Registrar i.e. M/s. KFin Technologies Ltd., details of which are available at www.jmfinancialmf.com.

Unit holders are requested to take note of the above.

Note: Investors are requested to note that, with effect from April 01, 2026, SEBI (Mutual Funds) Regulations, 1996 has been replaced with SEBI (Mutual Funds) Regulations, 2026 and SEBI Master Circular for Mutual Funds dated June 27, 2024 has been replaced with SEBI Master Circular for Mutual Funds dated March 20, 2026.

(SEBI - Securities and Exchange Board of India)

Authorised Signatory
JM Financial Asset Management Limited
(Investment Manager to JM Financial Mutual Fund)

Place : Mumbai
Date : April 09, 2026

For further details, please contact :
JM Financial Asset Management Limited

Registered Office: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400025.
Corporate Office: One International Center, 22nd Floor, Tower 2, Senapati Bapat Marg, Prabhadevi, Mumbai-400013. Corporate Identity Number: U65991MH1994PLC078879. • Tel. No.: (022) 6198 7777 • Fax No.: (022) 6198 7704. • E-mail: investor@jmf.com • Website : www.jmfinancialmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

REF No. 03/2026-27

FRANKLIN TEMPLETON

Franklin Templeton Mutual Fund

Registered Office: One International Center, Tower 2, 12th and 13th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai 400013

NOTICE

Investors may note that pursuant to Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, a soft copy of half-yearly statement of portfolio of the schemes of Franklin Templeton Mutual Fund as on March 31, 2026 has been uploaded on Franklin Templeton Mutual Fund's website (www.franklintempletonindia.com) and on the website of AMFI (www.amfiindia.com) on April 10, 2026.

The half-yearly statement of scheme portfolio shall be emailed to those unitholders, whose email addresses are registered with the Mutual Fund within the regulatory timeline. Unitholders can submit a request for a physical or electronic copy of statement of scheme portfolio via following modes:

Tel: 1-800-425 4255 or 1-800-258-4255 from 8:00 a.m. to 9:00 p.m., Monday to Saturday.

E-mail: service@franklintempleton.com

Written request (letter) at Franklin Templeton Branch Offices (Investor Service Centres)

For **Franklin Templeton Asset Management (India) Pvt. Ltd.**
(Investment Manager of Franklin Templeton Mutual Fund)

Sd/-

Authorized Signatory
Date: April 09, 2026

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

NOTICE

Is Hereby Given That The Share Folio 0370614. Certificates No.(S) 934 For 1000 Shares Bearing Distinctive No.(S) 1029641 To 1030640 Standing In The Name Of CHHATRAPAL SINGH in the Books OF M/S LLOYDS METALS AND ENERGY LIMITED It's registered office is Plot No A 1-2, MIDC Area Ghugus, Chandrapur, Maharashtra-442505 Have Been Lost/Misplaced Destroyed And The Advertiser Has Applied To The Company Of Duplicate Share Certificate (S) In Lieu Thereof. Any Person Who Has/Have Claim (S) on the Said Shares Should Lodge Such Claim (S) With The Company's Registrar And Transfer Agent Viz Bigshare Services Pvt Ltd. S6-2, 6TH Floor, Pinnacle Business Park, Next to A Mumbai, Maharashtra-400083 Within 15 Days from the Date Of This Notice Failing Which The Company Will Proceed To Issue Duplicate Share Certificate (S) In Respect Of The Said Shares.

Shareholder: CHHATRAPAL SINGH

BEFORE THE HON'BLE COURT OF ADDL. SMALL CAUSES COURT, MAYOHAL UNIT, AT BENGALURU
C.C. No. 59544/ 2018 (SCCH-21)

BETWEEN: M/s. BMM Ispat Limited
#101, First Floor, Pride Elite, No.10, Museum Road, Bangalore-560 011. **COMPLAINANT**

AND: 1. Shri Vajinath Industries Private Limited, Survey No.107, Shinoli (B.K) Taluka, Chandgad District, Kolhapur, Chandgad, Maharashtra-416509.ACCUSED NO.1

2. Mr. Girish Tukaram Huddar, Director, Shri Vajinath Industries Limited, Survey No.107, Private Shiroji (B.K) Taluka, Chandgad District, Kolhapur, Chandgad, Maharashtra-416509.ACCUSED NO.2

3. Dayanand Mallikarjun Shastri, Director, Shri Vajinath Industries Limited, Survey No.107, Private Shinoli (B.K) Taluka, Chandgad District, Kolhapur, Chandgad, Maharashtra-416509.ACCUSED NO.3

PROCLAMATION BY WAY OF PAPER PUBLICATION

WHEREAS, a complaint has been made before me against Shri Vajinath Industries Private Limited, Company registered under Companies Act, 2013, having its registered office at Survey No.107, Shinoli (B.K) Taluka, Chandgad District, Kolhapur, Chandgad, Maharashtra-416509, represented by Mr. Girish Tukaram Huddar, Director, Shri Vajinath Industries Private Limited, Survey No.107, Shinoli (B.K) Taluka, Chandgad District, Kolhapur, Chandgad, Maharashtra-416509 and Mr. Dayanand Mallikarjun Shastri, Director, Shri Vajinath Industries Private Limited, Survey No.107, Shinoli (B.K) Taluka, Chandgad District, Kolhapur, Chandgad, Maharashtra-416509. And warrant of arrest thereupon issued has returned that the said accused cannot be found and whereas it has been shown to my satisfaction that there is no chance of securing the said accused. Hence, we are publishing this proclamation in the newspaper "LOKSATTA" and "FINANCIAL EXPRESS". Proclamation is hereby made that the Accused are required to appear before this Court to answer the said complaint on the 13th of May 2026.

By order of the court, Sheristadar,
Court Of Small Causes, Mayohall Unit, Bengaluru

THE BUSINESS DAILY
FOR DAILY BUSINESS

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